

## Reliance General Insurance Company Ltd.

## Add-On/ Clause Wording under Standard Fire and Special Perils Policy

## Property in course of construction/ Minor Works:

This policy will provide automatic coverage for projects by way of alterations and/or constructions and /or re-construction and/or additions and /or maintenance and /or modifications and/or work carried out in insured premises property in course of construction / erection including testing upto \_\_\_\_ weeks and commissioning and with a sum Insured of upto Rs. \_\_\_\_ for any one project for the policy period subject to intimation to the insurer at the earliest. At the option of the insured, the interests of the contractors and / or subcontractors is hereby assumed for work being performed for the insured including temporary structures, tools, equipment and materials incidental to such work.

The clause is subject to the following exclusions:

- i. Cost of making good faulty or defective workmanship, or such design
- ii. Advance Loss of Profit
- iii. Any project with Sum Insured more than the limits mentioned above

Notwithstanding other terms and conditions herein, this extension of the policy shall only pay in excess or more specific insurance, if any, arranged in respect of such project work.

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